

**No.DJA.I/550/1993**

**High Court of Karnataka,  
Bengaluru,  
Dated: 02.05.2024**

**NOTIFICATION**

In continuation of this office Notification dated 19.04.2024, Special Casual Leave has been sanctioned on **Tuesday, the 07<sup>th</sup> May 2024** to the Judicial Officers and Staff working in the Courts of the Districts mentioned in I Phase of the Electoral Constituency to enable them to cast their vote in the II Phase and bye-election to Shorapur Legislative Assembly Constituency, Yadgiri District subject to production of Voter Identity Card.

Further, the leave availed by the Judicial Officers and Staff working in the Courts of the Districts mentioned in II Phase of the Electoral Constituency and Yadgiri District to cast their vote in I Phase on **Friday, the 26<sup>th</sup> April 2024** be treated as Special Casual Leave.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE,  
Sd/-  
(K.S. BHARATH KUMAR)  
REGISTRAR GENERAL**

**Copy for information and necessary action to:-**

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru & Mysuru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judges of Family Courts in the State.
5. The Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web-host the Notification in the High Court Website.
7. Notification file.
8. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.